

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Review Petition No. 38/RP/2017

in

Petition No. 135/GT/2015

Coram:

Shri A.K. Singhal, Member

Shri A.S. Bakshi, Member

Shri M. K. Iyer, Member

Date of Order: 16.1.2018

In the matter of

Review of the Commission's order dated 11.7.2017 in Petition No. 135/GT/2015 regarding approval of tariff of coal based NLC Tamil Nadu Power Limited TPS (1000 MW) for the period from the date of declaration of commercial operation of Units-I & II till 31.3.2019

And

In the matter of

NLC Tamil Nadu Power Limited
(a joint venture of NLC & TANGEDCO)
Harbour Estate, Tuticorin-628004

....Petitioner

Vs.

1. Transmission Corporation of Andhra Pradesh
Vidyut Soudha, Khairatabad,
Hyderabad – 500082
2. Southern Power Distribution Company of Andhra Pradesh Ltd,
D. No: 19-13-65/A, Srinivasapuram
Tiruchhanur Road, Kesavayana Gunta,
Tirupati (AP) – 517501
3. Eastern Power Distribution Company of Andhra Pradesh Ltd
Corporate Office P&T Colony, Seethammadhara,
Visakhapatnam (AP) – 530013
4. Transmission Corporation of Telangana Ltd
VidyutSoudhaKhairatabad,
Hyderabad – 500082
5. Northern Power Distribution Company of Telangana Ltd.
H.No 1-1-504, Opp. NIT petrol pump, Chaityanarayani colony,
Hanamkonda, Warangal (Telangana) – 506004
6. Southern Power Distribution Company of Telangana Ltd
2nd Floor, H.No. 6-1-50, Mint Compound
Hyderabad – 500063



7. Power Company of Karnataka Ltd
KPTCL Complex, Kaveri Bhawan
Bangalore – 560009
8. Bangalore Electricity Supply Company Ltd
Krishna Rajendra Circle
Bangalore – 560001
9. Mangalore Electricity Supply Company Ltd
Paradigm Plaza A.B Shetty circle
Mangalore – 560009
10. Chamundeshwari Electricity Supply Company Ltd
Corporate Office No. 927,
L.J Avenue New Kantharaj Urs Road, Saraswathipuram
Mysore – 570009
11. Gulbarga Electricity Supply Company Ltd
Main Road, Gulbarga
Karnataka – 585102
12. Hubli Electricity Supply Company Ltd
PB.Road, Navanagar, Hubli – 580025
13. Kerala State Electricity Board
Vaidyuthi Bavanam, Pattom
Thiruvananthpuram – 695004
14. Puducherry Electricity Department
137, NSC Bose Salai
Puducherry – 605001
15. Tamilnadu Generation and Distribution Corporation Ltd
NPKRR Maaligai, 144, Annasalai,
Chennai – 600002

.....Respondents

Parties Present:

Shri M.G. Ramachandran, Advocate, NTPL
Ms. Poorva Saigal, Advocate, NTPL

INTERIM ORDER

This petition has been filed by the petitioner, NTPL Tamil Nadu Power Limited (NTPL) for review of Commission's order dated 11.7.2017 in Petition No 135/GT/2015 wherein the Commission had determined the tariff of NLC Tamil Nadu Power Limited TPS (2 x 500 MW) (the generating station) for the period from the date of commercial operation of Units-I & II till 31.3.2019 in terms of the provisions of the Central Electricity Regulatory Commission (Terms & Conditions of Tariff) Regulations, 2014.



2. Aggrieved by the said order dated 11.7.2017, the petitioner has sought review on the ground that there are errors apparent on the face of record and has prayed for the following:

- (a) *To admit the review petition*
- (b) *To review and modify the order dated 11.7.2017 passed in Petition No. 135/GT/2015*
- (c) *To consider & allow the projected un-discharged liabilities to the tune of ₹1069.31 crore in the tariff computation*
- (d) *To correct the error in the funding gap to tune of ₹157.35 crore for Unit I and ₹28.31 crore for the station and allow the same for tariff computation*
- (e) *To allow the grossing up MAT/ Applicable tax from the financial year 2017-18 in the computation of ROE*
- (f) *To allow the additional O & M of ₹2.208 lakh/MW for the additional facilities of NTPL*
- (g) *To consider the share application money of ₹14.61 crore remitted by JV partner on 7.8.2015 as equity for tariff computation*
- (h) *To consider start up fuel cost of ₹199.18 crore in full for tariff computation*
- (i) *To allow the IDC, IEDC, Normative interest and overheads in full considering the details mentioned above*

3. Heard the learned counsel for the petitioner 'on admission'. Admit and issue notice to the respondents.

4. The petitioner is directed to serve the copy of the review petition along with this order on the respondents by 24.1.2018. The respondents shall file their replies by 4.2.2018, with copy to the petitioner, who shall file its rejoinder, if any, by 9.2.2018. The parties shall ensure the completion of the pleadings within the due date mentioned and no extension of time shall be granted for any reason whatsoever.

5. Petition shall be listed for hearing on 13.2.2018.

Sd/-
(M.K.Iyer)
Member

Sd/-
(A.S.Bakshi)
Member

Sd/-
(A.K.Singhal)
Member

